## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDERS OF THE BENCH**

**Date of Order: 12.03.2014** 

CP No. 85/2013 (OA No. 176/2013)

Mr. P.N. Jatti, counsel for petitioner. Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submits that vide order dated 26.02.2013, the respondents were directed to consider and decide the representations of the applicant dated 15.01.2013 (Annexure A/2 of OA) and dated 15.01.2013 (Annexure A/3 of OA) in accordance with the provision of law by a reasoned and speaking order. In compliance of the directions of the Tribunal, said representations of the applicant has been considered the decided by the respondents vide their order dated 19.08.2013 (Annexure CPR/3) and order 23.08.2013 (Annexure CPR/4). Thus, he submits that the order of the Tribunal dated 26.02.2013 in OA No. 176/2013 has been fully complied with respondents.

We have gone through the order of the Tribunal, reply filed by the respondents as well as the documents annexed with the reply, and we are satisfied that the substantial compliance of the order dated 26.02.2013 passed by this Bench of the Tribunal has been made by the respondents.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

(M. NAGARAJAN) JUDICIAL MEMBER (ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat